

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

IA(I.B.C)/918 (CH)2024

And

CP. (IB) No. 52/Chd/Pb/2024

IN THE MATTER OF

Sunita Dogra Alias Sunita Rani

...

Petitioner

Under Section: 94(1), 99 IBC 2016

Order delivered on 09.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Bank of Baroda : Mr. Umang K Khosla, Advocate

For the Petitioner : Ms. Ubhai Bharti Gupta proxy counsel for Mr.
Aalok Jagga, Advocate

**For the personal
guarantor/Indian Bank** : Mr. Rakshit Gupta, Advocate

For the RP : Ms. Swati Saluja, Advocate

ORDER

The affidavit of service has been filed vide diary No.00462/1 dated 24.04.2024. The same is taken on record.

Learned counsel for the Bank of Baroda has appeared and prayed for providing a copy of the report of the Resolution Professional as Bank of Baroda is also one among the creditors. Learned counsel for the RP is directed to provide soft/hard copy of the report along with its annexures as filed before this Adjudicating Authority within next three working days.

Let this matter be posted on 04.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)